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the capital into nine districts and seventeen subdivisions;

- (b) if so, the details thereof:
- (c) the action taken/proposed to be taken in this regard; and
- (d) the time by which a final decision is to be taken on the proposal?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) to (d). Based on the recommendations of the Balakrishnan Committee on re-organisation of Delhi set-up, the Government of National Capital Territory of Delhi had proposed creation of nine revenue districts in place of one existing revenue district in Delhi in order to provide to the citizens of Delhi, inter alia, a ready access to the administration for redresal of thier grievances and to make the administration more responsive. This proposal was approved by the Central Government in September, 1996 subject to the condition that these nine districts would be co-extensive with the existing nine police districts.

However, as regards creation of sub divisions in the National Capital Territory of Delhi, the local Government had under its own powers issued orders in June, 1996 under the Delhi Land Revenue Act, 1954 to divide the existing seven sub divisions and three revenue tehsils into 27 sub divisions and equal number of tehsils with effect from 1st July, 1996.

Infiltration

174. KUMARI UMA BHARATI : SHRI SATYA DEO SINGH :

Will the Minister of HOME AFFAIRS be pleased to state $: \ \,$

- (a) whether the security forces have made arrangements for special monitoring of the Border of Jammu and Kashmir to prevent infiltration; and
 - (b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) and (b). Yes, Sir. In order to prevent infiltration through Border of Jammu and Kashmir and to maintain effective domination, intensive patrolling is being carried out and ambushes are being laid at night on the likely routes of infiltration. The intelligence setup has been improved and troops have been provided with binoculars, night vision goggles, twin telescopes and hand-held search lights to ensure enhanced vigilance on the border. Besides these measures, anti-infiltration battalions have also been deployed on the suspected and known infiltration routes. The number of BOPs have been increased and OP Towers have been erected for better surveillance, wherever necessary.

[English]

Pollution in Rivers

*175. SHRI PRAMOD MAHAJAN : SHRI T. GOPAL KRISHNA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

- (a) whether most of the rivers in the country have been polluted on account of release of the waste polluted materials into them:
- (b) if so, the details and circumstances leading to the pollution of these rivers, river-wise and State-wise; and
- (c) the steps taken by the Government to prevent the rivers from pollution and the amount spent on their cleansing during each of the last three years river-wise and State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD): (a) and (b). According to a study conducted by the Central Pollution Control Board, stretches of various rivers were found polluted. The river-wise and State-wise details of the possible sources of pollution are given in Statement-I enclosed.

(c) The Government had launched a National River Conservation Plan (NRCP) in July, 1995 for the pollution abatement of the above polluted stretches. Under the plan, the sewage generated in the identified towns shall be intercepted, diverted and treated before discharge into the river. The industrial pollution is monitored and controlled under the existing Environmental laws. The fund released by the Central Government to the concerned State Governments during each of the last 3 years, river-wise and State wise are given in Statement-II enclosed.

STATEMENT-I

S.No.	Name of the State	River	Possible sources of Pollution
1	2	3	4
1. A	ndhra Pradesh	Godavari	Domestic Waste Water
2. B	ihar	Subarnarekha	Domestic and Industrial Waste Water from Ranchi and Jamshedpur
3. G	ujarat	Sabarmati	Domestic and Industrial Waste water from Ahmedabad.
4. K	arnataka	Tunga Tungabhadra Bhadra Cauvery	Domestic Waste Water Domestic Waste Water Domestic Waste Water Domestic Waste Water

1	2	3	4	1		2	3	4
5.	Madhya	Khan	Industrial and	7.	Oris	sa	Mahanadi	Domestic Waste
	Pradesh		Domestic Waste				Brahmini	Domestic Waste
		Kshipra .	-do-	8	Puni	ah	Sutlui	Industrial waste from
		Tapti	-do-	0.	,	ab	Sulluj	Hoseries, Tanneries.
		Betwa	-do-					Electroplating and
		Narmada	-do-					Engineering
		Wainganga	-do-					industries, Domestic
		Chambal	Domestic and Industrial Waste from Nagda					Waste from Ludhiana and Jullandhar
6.	Maharashtra	Krishna	Water from Sugar, Distillary Industries	9.	Raja	sthan	Chambal	Domestic and Industrial Waste from
		Godavari	Wate from Sugar, Distillery and food					Kota and Keshoraipattan
		r *-	processing industries	10.	Tami	l Nadu	Cauvery	Domestic and Industrial Waste

STATEMENT-II

S.No. Name of the State		River	Funds Released to States				
	•		1993-94	1994-95	1995-96		
1.	Andhra Pradesh	Godavari		2.50	163.81		
2.	Gujarat	Sabarmati			174.74		
3.	Karnataka	Tunga					
		Tungabhadra			79.72		
		Bhadra					
		Cauvery _					
4.	Madhya Pradesh	Khan					
		Kshipra					
		Tapti	1.25	-	253.34		
		Betwa					
		Narmada					
		Wainganga					
		Chambal -			7		
5.	Maharashtra	Krishna					
		Godavari			140.01		
6.	Orissa	Mahanadi					
		-Brahmini $-\!$					
7.	Punjab	Satluj	2.50		625.84		
8.	Rajasthan	Chambal	<i>2</i> .50		15.50		
9.	Tamil Nadu	Cauvery			105.98		
10.	Bihar	Subarnarekha	1.25				
	Total		7.50	2.50	1558.94		

Agriculture Information Network

*176. SHRI P.C. THOMAS :

SHRI JAI PRAKASH (HARDOI):

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have set up Agricultural Information Network Centre in the country;

- (b) if so, the details of the said network and the names of places where such centres have been set up State-wise;
- (c) whether the Government have provided any assistance to the State Governments for the purpose;
 - (d) If so, the details thereof, State-wise,
 - (e) whether some requests put forward for